

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 4

CP (IB) No.133/Chd/Pb/2023

IN THE MATTER OF:-

Punjab National Bank

...Petitioner

Versus

Sturdy Industries Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 01.05.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

**For the petitioner-
Bank** : Mr. D. K. Gupta, Advocate

**For the respondent
/corporate debtor** : Mr. APS Madaan, Advocate

ORDER

Reply has been filed vide Diary No.1021/3 dated 03.04.2024. The same is taken record. Rejoinder as well as short synopsis have been filed vide Diary Nos.01021/6 and 01021/7 dated 01.05.2024 respectively. Both are taken on record. A date is requested by Id. counsel for the corporate debtor on the ground that the rejoinder has been received last late-night, therefore, Id. counsel for the respondent is directed to file short written submissions if any, within two days with a copy in advance to the counsel opposite and matter be listed on 06.05.2024, in the supplementary list.

Sd/-
(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)